



2026:AHC:26352

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1756 of 2026

Sub-Inspector (Retired) Vinod Kumar And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivendra Kumar Gupta
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. The sole grievance raised of the petitioners in the present petition is as to whether the period spent on training prior to appointment as Sub-Inspector, Armed Police/Platoon Commander (PAC) in the Police Department can be counted for granting them seniority and other consequential service benefits.

2. Heard learned counsel for petitioners and learned State Counsel for opposite parties.

3. This issue was examined by this Court in **Writ Petition No. 24910 of 2006 (Constable 88 C.P. Lal Babu Shukla & Others Vs. State of Uttar Pradesh & Others)** and the petition was allowed with the following observations:-

"Thus, for the reasons stated above, the respondents are not justified in not counting the period spent in training for the purposes of calculating 24 years of service for grant of promotional pay scale to the petitioners. The writ petition is allowed with a direction to the respondents to count the training period of the petitioners for the purposes of granting second promotional pay scale."

4. The said judgment is clearly applicable in present facts and circumstances. Thus, for the reasons stated in the judgment and order dated 8th April, 2009 passed in the aforesaid **Writ Petition No. 24910 of 2006**.

5. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** requiring the respondent no. 3, The Finance & Controller, Police Head Quarter, U.P. Lucknow to consider the claim of the writ petitioner and to pass an appropriate orders strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case the third respondent is

of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

February 6, 2026
Ashu

(Vikas Budhwar,J.)